

A. VENKATESWARA REDDY
REGISTRAR GENERAL



HYDERABAD
Dated:29.01.2021

(Off): 2344 6166
(Fax):2344 6155

ROC No.394/SO/2020

To

All the Unit Heads
in the State of Telangana.

Sir/Madam,

Sub: High Court for the State of Telangana -Order dated 27.01.2021 in Suo-motu Writ petition No. Urgent 2/2020 - Communicated for compliance - Reg.

Ref: 1) Notification in Roc.No.394/SO/2020, dated 27.03.2020.

2) Orders dated 27.03.2020, 08.06.2020, 14.07.2020, 13.08.2020, 07.09.2020, 30.09.2020, 04.11.2020 and 25.11.2020 in Suo-motu WP No. Urgent 1/2020 passed by the Hon'ble Full Bench.

3) High Court's letters in Roc.No.394/SO/2020, dated 09.06.2020, 15.07.2020, 14.08.2020, 08.09.2020, 30.09.2020, 04.11.2020 and 30.11.2020.

4) Order dated 15.12.2020 in WP Urgent No. 2/2020 passed by the Hon'ble Full Bench.

5) High Court's letter in Roc.No.394/SO/2020, dated 17.12.2020.

6) Order dated 27.01.2021 in WP Urgent No. 2/2020 passed by the Hon'ble Full Bench.

Adverting to the subject and references cited, the Hon'ble Full Bench of the High Court while hearing the WP Urgent No.2 of 2020 on 27.01.2021 has passed the following order:

"1. This order is in continuation of the order passed on 15.12.2020 on which date, taking note of the fact that the earlier *suo motu* W.P. Urgent No.1 of 2020 had been closed vide order dated 25.11.2020, and having regard to the representation filed by the Chairman, Bar Council of the State of Telangana dated 11.12.2020 stating *inter alia* that many Members of the Bar had expressed their inability to file applications for extension of stay due to

continuation of the COVID-19 Pandemic, the court had taken *suo motu* cognizance of the said facts and directed that the interim orders passed by the District Courts shall continue to operate till 31.01.2021.

2. We are of the opinion that the situation has not normalized to the extent expected by now, and keeping that in mind as also the difficulties faced by the Members of the Bar, as indicated above, it is directed that the stay orders passed by the District Courts shall continue to operate till 26.02.2021.

3. List on 22.02.2021."

Therefore, while enclosing a copy of the order dated 27.01.2021 in WP Urgent No. 2/2020 passed by the Hon'ble Full Bench, I request you to follow the directions of the Hon'ble Court. All the Unit Heads are further requested to communicate the same to the Presiding Officers in their Unit for compliance of the orders of the High Court.

Yours sincerely,


REGISTRAR GENERAL

29.01.21

**HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

WEDNESDAY, THE TWENTY SEVENTH DAY OF JANUARY
TWO THOUSAND AND TWENTY ONE

:PRESENT:

**THE HON'BLE THE CHIEF JUSTICE HIMA KOHLI
AND
THE HON'BLE SRI JUSTICE M.S.RAMACHANDRA RAO
AND
THE HON'BLE SRI JUSTICE A.RAJASHEKER REDDY**

WP URGENT No. 2 OF 2020

IN RE:

Letter dated 11.12.2020 received from Chairman, Bar Council of the State of Telangana-
Order dated 25.11.2020 in *Suo Moto* WP. No. Urgent 1 of 2020-Request for extension of Interim
orders-

The petition coming on for hearing, upon perusing the letter dated 11.12.2020 filed by the
Chairman, Bar Council of State of Telangana, and earlier order of the High Court dated
15.12.2020 the Court made the following.

ORDER:

- 1. This order is in continuation of the order passed on 15.12.2020 on which date, taking note of the fact that the earlier *suo motu* W.P.Urgent No.1 of 2020 had been closed vide order dated 25.11.2020, and having regard to the representation filed by the Chairman, Bar Council of the State of Telangana dated 11.12.2020 stating *inter alia* that many Members of the Bar had expressed their inability to file applications for extension of stay due to continuation of the COVID-19 Pandemic, the court had taken *suo motu* cognizance of the said facts and directed that the interim orders passed by the District Courts shall continue to operate till 31.01.2021.**
- 2. We are of the opinion that the situation has not normalized to the extent expected by now, and keeping that in mind as also the difficulties faced by the Members of the Bar, as indicated above, it is directed that the stay orders passed by the District Courts shall continue to operate till 26.02.2021.**
- 3. List on 22.02.2021."**

Sd/-K.SHYLESHI
ASSISTANT REGISTRAR

//TRUE COPY//


SECTION OFFICER

To

1. The Section Officer, Special Officer Section, High Court for the State of Telangana, at Hyderabad.
2. The Registrar (Judicial-I), High Court for the State of Telangana, at Hyderabad.
3. The Registrar General, High Court for the State of Telangana, at Hyderabad.
4. One spare copy

HIGH COURT

**HCJ
&
MSR,J
&
ARR,J**

DATED: 27.01.2021

NOTE: LIST THIS CASE ON 22.02.2021

WP URGENT 2 OF 2020

EXTENSION

SO
SIR OFFICE JEC